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CONTENTS.

PAGE.	PAGE.
PART I. —Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices. 123-127	PART VI. —Bills introduced into the Council of the Governor-General of India and Bills published before introduction in that Council. (Nothing for publication.)
PART II. —Educational Notices, Results of Examinations, etc. 173-175	PART VII. —Advertisements and Notices, etc. 241-244
PART III. —Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments. 231-234	PART VIII. —Sale Notices of the Forest Department. (Nothing for publication.)
PART IV. —Regulations, Orders, Notifications, and Rules of the Government of India, of the Government of Bihar and of the High Court. Papers extracted from the <i>Gazette of India</i> and Provincial Gazettes. Orders of Commandants of Volunteers Corps. 223-225	PART IX. —Circulars and General Letters by the Comptroller, Orissa. 37-38
PART V. —Acts of the Indian Legislature assented to by the Governor-General. (Nothing for publication.)	PART X. —Acts of the Legislative Assembly of Orissa. (Nothing for publication.)
	PART XI. —Bills introduced into the Legislative Assembly of Orissa. Reports of Select Committees presented or to be presented to that Assembly and Bills published before introduction in that Assembly. (Nothing for publication.)
	SUPPLEMENT 225-233

PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 21st May 1937.

No. 6109—4P-21/37-A.—Under section 37 of the Code of Criminal Procedure, 1898 (Act V of 1898), M. R. Ry. K. A. Narasimharao, Taluk Magistrate of Malkangiri in the

district of Koraput, is invested with the following additional powers specified in the fourth schedule of the said Code, as powers which the Local Government may confer on a Magistrate of the 2nd class:—

- (1) Power to authorise detention of a person in custody of the police during a police investigation, section 167.
- (2) Power to take cognizance of offences without complaint, section 190.

The 21st May 1937.

No. 6117—2C/4-9/37-A.—The District Judge of Cuttack-Sambalpur is appointed under section 6(2) of the Bengal, Agra and Assam Civil Courts Act, 1887, to discharge the functions of the District Judge of Ganjam-Puri in addition to his own duties during the period from the 10th May to the 20th June 1937.

The 21st May 1937.

No. 6128—ID/4-6/37-A.—Babu Jagad-bandhu Mahapatra, Deputy Magistrate and Deputy Collector in the district of Cuttack, is granted leave on average pay on medical certificate under rules 288, 289 and 291 of the Bihar and Orissa Service Code for the period from the 21st March to the 13th May 1937, both days inclusive.

The 25th May 1937.

No. 6324—4P-19/37-A.—Maulavi Mein-ud-din Ahmad, Deputy Collector and Deputy Magistrate at the headquarters station of the district of Balasore, is vested with the powers of a Magistrate of the second class.

P. T. MANSFIELD,

Chief Secretary to Government.

The 24th May 1937.

No. 1354-C.—It is hereby notified for general information that M. R. Ry. Arabolu Appalaswami Naidu, who was nominated a member of the Orissa Legislative Assembly to represent the backward tribes of Koraput district has, by writing under his hand, addressed to His Excellency the Governor, resigned his seat as member of the said Assembly.

The 24th May 1937.

No. 1356-C.—Whereas M. R. Ry. Arabolu Appalaswami Naidu has, by writing under his hand, addressed to His Excellency the Governor, resigned his seat as nominated member for backward tribes of Koraput district in the Orissa Legislative Assembly and the said seat has become vacant under clause (b) of sub-section (3) of section 68 of the Government of India Act, 1935.

Now, therefore, in exercise of the power conferred by paragraph 6 of Part XI of the Government of India (Provincial Legislative Assemblies) Order, 1936, read with paragraphs 3 and 10 of the Fifth Schedule to the Government of India Act, 1935, the Governor is hereby pleased to nominate Sriman Balabhadra Narayana Samantharoy to fill the said seat in the Orissa Legislative Assembly.

The 20th May 1937.

No. 6095—2C/6-37-F.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor is pleased—

- (a) to confer upon the gentleman mentioned in column 4 of the following table, who has been appointed to be the President of the Panchayat of the union noted against his name in the district of Cuttack, in place of the gentleman mentioned in column 5 (who was appointed for a period of three years under notification no. 533-P., dated the 28th January 1936) the powers of a Magistrate under sections 64, 127 and 128 of the said Code within the limits of the said union; and
- (b) to declare that the said gentleman mentioned in column (4) of the following table may exercise the said powers during the unexpired portion of the period of 3 years ending on the 28th January 1938 for which the gentleman mentioned in column (5) was empowered to hold the office of the President of the said Panchayat.

Name of subdivision.	Name of police-station.	Union no.	Name of President.	In place of—
1	2	3	4	5
Kendrapara ...	Rajnagar ...	IV	Babu Bhagaban Patra	Babu Durga Charan Barik.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 25th May 1937.

No. 6254—P2L/1 of 37-P.—Mr. E. A. O. Perkin, C.I.E., Inspector-General of Police, Orissa, is granted leave for five months and sixteen days, viz., leave on average pay for three months and twenty days and leave on half average pay for the remaining period, under Fundamental Rules 77 and 81, with effect from the 9th June 1937 or any subsequent date on which he may be allowed to avail himself of it.

Notification no. 5041-P., dated the ^{18th}/_{19th} April 1937, is cancelled.

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVT. DEPARTMENT.

NOTIFICATIONS.

The 18th May 1937.

No. 2490—IE-69/36-E.—Under section 7 of the Madras Elementary Education Act (Madras Act VIII of 1920), it is hereby notified that the following persons have been elected by the District Board, Ganjam, to be the members of the District Educational Council, Ganjam:—

1. Sreeman Umacharan Patnaik Mahasayo.
2. Sreeman Biswanath Das Mahasayo.
3. Sreeman Brundaban Naik Mahasayo.
4. Sreeman Banchhanidhi Patnaik Mahasayo.
5. Sreeman Sadhu Charan Jena Mahasayo.

The 19th May 1937.

No. 2517—VIE-5/37-E.—Pandit Basudev Mishra, the Sahitya Pandit of the Puri Sanskrit College, is appointed a member of the governing body of the College as constituted in notification no. 1122-E.R., dated the 13th October 1934, vice Pradhanacharya Pandit Mayadhar Tarkapanchanan.

The 19th May 1937.

No. 2521—VIE-4 of 37-E.—The Government of Orissa are pleased to appoint Mrs. G. Verghese to be an ordinary member of the Managing Committee of the Ravenshaw Girls' School, Cuttack, with effect from the date of the notification, vice Mrs. B. K. Singh, resigned.

By order of the Governor,

E. R. WOOD,

Secretary to Government.

The 22nd May 1937.

No. 2593—IE-87/37-E.—Babu Hari-bandhu Mahanti, Demonstrator in Physics at the Ravenshaw College, is granted leave for two years, viz., leave out of India and Ceylon on average pay for eight months and on half average pay for four months and study leave for the remaining period, with effect from the 1st September 1937, or any subsequent date on which he may avail himself of the leave.

E. R. WOOD,

Secretary to Government.

The 21st May 1937.

No. 3970-L.S.-G.—Mr. L. B. Holland, Conservator of Forests, Orissa, is granted leave, with effect from 9th April 1937, for two years and four months, viz., leave on average pay for two months and twenty-one days and leave on half average pay for the remaining period under Fundamental Rules 77 and 81.

This cancels notification no. 970-L.S.-G., dated the 17th February 1937.

By order of the Governor,

E. R. WOOD,

Secretary to Government.

The 25th May 1937.

No. 4051-L.S.-G.—The following ladies and gentlemen are appointed to be visitors of the Cuttack General Hospital for one year from 1st June 1937:—

1. Mrs. S. C. Tripathi.
2. Mrs. Umasundari Dei.
3. Rai Bahadur Dr. J. Rao.
4. Khan Bahadur Saiyid Ahmed Bux.
5. Rai Bahadur Radha Kanta Ghosh.
6. Rai Sahib Giridhari Lal Modi.

E. R. WOOD,

Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 22nd May 1937.

No. 4573—IJ-10/37-Com.—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

REGISTRATION OF ACCOUNTANTS.

Simla, the 1st May 1937.

No. 13-A. (2)/37.—In pursuance of rule 39 of the Auditor's Certificates Rules, 1932,

it is hereby notified that the Central Government has been pleased to remove from the List of Approved Accountants, with effect from the 22nd April 1937, the name of Mr. Frederick Graham Roberts, A.C.A., of Messrs. Graham Roberts and Company, Calcutta, who has ceased to practise as a Registered Accountant in India.

H. DOW.

Secy. to the Government of India.

SUBORDINATE CIVIL SERVICE.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 22nd May 1937.

No. 6185—IS/5-2/37-A.—The services of Maulavi Sirajuddin Ahmad, Sub-Deputy Magistrate and Sub-Deputy Collector at the headquarters station of the district of Balasore, are placed at the disposal of the Education Department for a period of two years with effect from the date on which he takes over charge of his duties in that Department.

The 25th May 1937.

No. 6318—4P-19/37-A.—Babu Indra Bilas Mukharjee, Sub-Deputy Collector now employed as Tahsildar, Jharsogra Circle in the district of Sambalpur, is vested with the powers of a Magistrate of the third class and is directed under the proviso to section 357 of the Code of Criminal Procedure, 1898 (Act V of 1898), to take down evidence in the English language.

The 25th May 1937.

No. 6321—4P-19/37-A.—Babu Lokenath Pati, Sub-Deputy Collector now employed as Tahsildar, Padmapur Circle in the district of Sambalpur, is vested with the powers of a Magistrate of the second class.

P. T. MANSFIELD,

Chief Secretary to Government.

CO-OPERATIVE SOCIETIES

NOTIFICATION.

The 21st May 1937.

Whereas the winding up of the affairs of the Dadhibabanpur Fishermen's Co-operative Society bearing registration

no. 103-Cu. of 1926 in the district of Puri ordered in notification no. 4883, dated the 17th October 1935, published in the *Bihar and Orissa Gazette* of the 23rd October 1935, is now complete, I hereby in exercise of the power conferred by sub-section (8), section 44 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), cancel the registration of the said society.

S. C. ROY,

*Deputy Registrar,
Co-operative Societies, Orissa.*

ORISSA EDUCATIONAL SERVICE.

NOTIFICATION.

The 19th May 1937.

No. 2-A.—Maulavi Abdus Sakur, Headmaster of the Balasore Zila School, is allowed leave on average pay on medical certificate for five months and seven days under rules 284, 289-91 and 297 of the Bihar and Orissa Service Code in extension of the leave granted to him in notification no. 1-A., dated the 20th March 1937.

2. Babu Harihar Misra, Assistant Headmaster, Ravenshaw Collegiate School and a member of the upper division of the Subordinate Educational Service, will continue to act as Headmaster of the Balasore Zila School during the absence, on leave, of Maulavi Abdus Sakur in Class II of the Provincial Educational Service until he is relieved by Babu Harikrishna Mahapatra.

3. Babu Harikrishna Mahapatra, Assistant Headmaster, Balasore Zila School, and a member of the upper division of the Subordinate Educational Service, is appointed to act as Headmaster of the Balasore Zila School in Class II of the Provincial Educational Service with effect from the 11th May 1937, vice Maulavi Abdus Sakur, on leave.

H. DIPPIE,

Director of Public Instruction.

**OFFICE OF THE REVENUE
COMMISSIONER.**

(INSPECTOR-GENERAL OF REGISTRATION.)

NOTIFICATIONS.*The 16th May 1937.*

No. 1122-Regn.—On being relieved of his duties as officiating Sub-Registrar of Debidole in the district of Cuttack, Babu Dinabandhu Tripathy, Relieving Sub-Registrar, is posted to the Sadr Registration office, Puri, with effect from 4th May 1937.

J. R. DAIN,*Inspector-General of Registration.**The 21st May 1937.*

No. 3829-A.R.—Sriman B. Gopalrao Patnaik, Sub-Deputy Collector on probation in the district of Koraput, is granted leave on average pay for one month, with effect from the 30th March 1937 under rules 79 and 81 of the Madras Fundamental and Subsidiary Rules.

J. R. DAIN,*Revenue Commissioner, Orissa.*